

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/74(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18<sup>TH</sup> JULY 2024**

IN THE MATTER OF	STATE BANK OF INDIA VS SRI PRANNAY SUREKA
UNDER SECTION	SECTION 95(1)

**Appearance (via video conferencing/physically)**

Ms. Shreya Choudhary, Adv. ] For the Resolution Professional  
Mr. Manish Jain ] Resolution Professional

Mrs. Urmila Chakraborty, Adv. ] For Respondent  
Mr. A. Agarwalla, Adv.  
Ms. P Garain, Adv.

**ORDER**

1. Ld. Counsels for the parties present.
2. Ld. Counsel Ms. Urmila Chakraborty appearing on behalf of Respondent submits that an appeal would be preferred against the Admission Order dated 05.06.2024.
3. Ld. Counsel Ms. Shreya Choudhary for Resolution Professional submits that constitution of CoC has been done and report to that effect be filed shortly.
4. Post this matter for consideration on **10.09.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**